

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr.M.P. No. 3751 of 2018**

Kamal Prasad ..... Petitioner  
Versus  
The State of Jharkhand & Anr. .... Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Sanjay Kumar Sinha, Advocate  
For the State : Mr. Ashok Kumar, A.P.P.  
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**04/ 07.09.2021** This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Sanjay Kumar Sinha, learned counsel appearing for the petitioner submits that this petition is maintainable in the light of Question No. 4 and in view of the answer of that question and also in the light of para-45 of the judgment passed by the Full Bench in Criminal Appeal (SJ) No. 1281 of 2016 along analogous cases.

In view of such submission, office is directed to make a fresh stamp reporting.

List this case thereafter.

**(Sanjay Kumar Dwivedi, J.)**

*Amitesh/-*